

education and research, creation of centres of excellence and facilities in emerging and frontline areas in academic and national institutes, induction of new and attractive fellowships such as Innovation of Science Pursuit for Inspire Research (INSPIRE), strengthening infrastructure for R&D in universities, encouraging public-private R&D partnerships, fiscal incentives for R&D, national awards for outstanding R&D etc. Accordingly, the Government have enhanced Eleventh Plan allocation for Scientific Departments to Rs. 75,304.00 crores from Rs. 25,301.35 crores during Tenth Plan.

Pay anomaly cases in Central Electronics Limited

2789. SHRIMATI KUSUM RAI : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

- (a) the details of cases of pay anomaly pending with the Ministry, organization-wise;
- (b) the number of cases of anomalies in pay pending in Central Electronics Limited, Sahibabad;
- (c) the details of representations received in this regard till date, alongwith details of action taken/proposed to be taken, case-wise;
- (d) whether management of Central Electronics Limited was apprised of these cases number of times, but no action has so far been taken; and
- (e) if so, by when these anomalies are proposed to be rectified and the action proposed to be taken for inaction on part of Management Board?

THE MINISTER OF SCIENCE AND TECHNOLOGY (SHRI KAPIL SIBAL): (a) No cases of pay anomaly are currently pending with the Ministry of Science and Technology.

(b) No cases of anomalies in pay are currently pending in Central Electronics Limited, Sahibabad.

(c) One representation in this regard was received in Central Electronics Limited from Ms. Sangeeta Kumari, which was examined and no anomaly was found. The concerned employee has been informed accordingly.

(d) and (e) There has been no instance of inaction on part of Management of Central Electronics Limited, regarding pay anomaly cases.

Establishment of steel plant at Lassipora, Pulwama

2790. SHRI G.N. RATANPURI: Will the Minister of STEEL be pleased to state:

- (a) the reasons for the SAIL Board of Directors not approving the construction of its steel plant at Lassipora, Pulwama in Jammu and Kashmir, even three years after laying of its foundation by Government;
- (b) whether construction of this steel plant is expected to start during the current or next fiscal year; and

(c) whether Jammu and Kashmir State industries Development Corporation has served a notice on SAIL to vacate the industrial plot of land at Lassipora if it is not interested in setting up the plant?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) and (b) During the soil investigation/topographically survey it was found that the plot offered to Steel Authority of India Ltd. (SAIL) has a level difference of approximately 17 meters from one end to another. On taking up the matter with the Government of Jammu and Kashmir SAIL was reallocated fresh land in October, 2009. Moreover due to local issues in the region, the fresh soil investigation could not be undertaken. On account of the changed market scenario, SAIL has undertaken a fresh financial review of the project and the viability of the project has been found to be uneconomical. The decision of implementation of the project is now dependent on improved market scenario, availability of various concessions and benefits from Government of Jammu and Kashmir and improvement in the local social environment.

(c) No, Sir.

STATEMENT BY MINISTER CORRECTING ANSWER TO QUESTION

MR. DEPUTY CHAIRMAN: Statement by Minister; Prof. K.V. Thomas.
...(Interruptions)...

श्री रुद्रनारायण पाणि: उपसभापति महोदय,...(व्यवधान)...

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Sir, I lay on the Table a Statement (in English and Hindi) correcting the answer to Unstarred Question 2339 given in the Rajya Sabha on the 16th April, 2010, regarding "Purity of bottled drinking water".

...(Interruptions)...

MESSAGES FROM LOK SABHA

(I) The Appropriation (Railways) No. 5 Bill, 2010.

(II) The Appropriation (Railways) No. 6 Bill, 2010.

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

(I)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (Railways)